

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

LIBRARY

O.A/350/1657/2019

Date of Order: 16.03.2021

M.A/350/112/2021

WITH

O.A/350/593/2018

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Mayukh Maitra, son of Late Phanindra Maitra, aged about 51 years, working for gain as Assistant Director of Air Safety (Engg) Civil Aviation Department, Office at Regional Controller of Air Safety, NSCBI Airport, under Deputy Director of General of Civil Aviation, Eastern & North Eastern Region, Kolkata – 700052, residing at Aparna Apartment, 711/S-2/2, Airport Gate, Motilal Nehru Colony (Near Netaji Sangha) Kolkata – 700081.

--Applicant

--vs--

1. Union of India, service through the Secretary, Govt of India, Ministry of Civil Aviation, Rajiv Bhawan, Safdarjung Airport, New Delhi – 110003.
2. The Director General of Civil Aviation, (Administration Directorate), Govt of India, Aurobindo Marg, Opp. Of Safdarjung Airport, New Delhi – 110003.
3. The Deputy Director of Administration, office of the Director General of Civil Aviation, (Administration Directorate), Govt of India, Aurobindo Marg, Opp. Of Safdarjung Airport, New Delhi – 110003.
4. The Deputy Director General of Civil Aviation, Govt of India, Office of the Regional Controller of Safety, Eastern & North Eastern Region, NSCBI Airport, Kolkata – 700052.

--Respondents

For The Applicant(s): Mr. N. D. Bandyopadhyay, counsel

For The Respondent(s): Mr. R. Halder, counsel

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. Ld. counsel for the applicant would submit that the request for Voluntary Retirement from Service (VRS) has been accepted by the authorities and a letter to that effect has been produced, which is taken on record.

A letter dated 22.09.2020 from the applicant, intending to withdraw the present O.As i.e O.A 593/2018 and O.A 1657/2019 is also produced and taken on record.

3. Ld. counsel for the applicant submits that the matter may be disposed of with a direction upon the respondent authority to release the pension as would be admissible to the applicant.

4. Accordingly, with the consent of both parties, we dispose of the present O.As with a direction upon the respondent to release the pension as would be admissible as expeditiously as possible, preferably within three months from the date of receipt of this order.

5. Both the O.As accordingly stands disposed of. M.A consequently stands disposed of. No costs.


(Nandita Chatterjee)
Member (A)


(Bidisha Banerjee)
Member (J)

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